

**In the National Company Law Tribunal, Jaipur**

**CP No. 12/213-447/JPR/2018**

**UNDER SECTION 213 WITH SECTION 447**

**In the matter of:**

**Knishka Platinum Gold and Silver Products Pvt. Ltd.**

..... Applicant/Petitioners

**VS.**

**Sudhir Hirawar**

.....Respondent

**Order delivered on 07.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Divanshu Mittal, PCS

For Respondent(s) : Amol Vyas, Adv.

**ORDER**

Learned AR for the petitioner and learned counsel for the respondent are present. It is represented by learned counsel for the respondent that preliminary objection has been raised in relation to the maintainability of the petition. Learned AR for the petitioner represents that only recently he is in receipt of it and that some time may be granted to file response to the preliminary objection as sought to be raised by the respondent in this regard. In view of the said representation two weeks time is granted to the petitioner to file the response to the preliminary

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objection as sought to be raised by the respondent. Post the matter for inquiry on  
04.10.2018.

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**(R. Varadhara  
Member (Judicial))**